

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 733 OF 2018 IN**  
**DFR NO. 1480 OF 2018**

**Dated: 19<sup>th</sup> November, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Madhya Pradesh Power Management Company Ltd. .... Appellant(s)**  
**Versus**  
**Central Electricity Regulatory Commission & Ors .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Aashish Anand Bernard  
Mr. Paramhans Sahani

Counsel for the Respondent(s) : Mr. Mahip Singh for R-4  
Mr. Alok Shankar for R-8

**ORDER**  
**IA NOS. 733 OF 2018 – (Delay in filing)**

The learned counsel, Mr. Ashish Anand Bernard, appearing for the Appellant submitted that, he will file rejoinder to the reply filed by the Respondent No.8 in IA No.733 of 2018 during the course of the day.

Submission made by learned counsel appearing for the Appellant, as stated above, is placed on record.

The learned counsel appearing for the Appellant is permitted to file rejoinder to the reply filed by Respondent No.8 in IA No.733 of 2018 during the course of the day in the Registry, after duly serving copy to the learned counsel for the appearing Respondents.

List the matter on **10.12.2018**, as agreed by the learned counsel for the appearing parties.

**(S.D. Dubey)**  
**Technical Member**  
vt/pk

**(Justice N.K. Patil)**  
**Judicial Member**